

## C O N T E N T S

**Fifteenth Series, Vol. XXXIV, Fourteenth Session, 2013/1935 (Saka)  
No.3, Wednesday, August 7, 2013/Sravana 16, 1935 (Saka)**

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**THE SPEAKER**

Shrimati Meira Kumar

**THE DEPUTY SPEAKER**

Shri Karia Munda

**PANEL OF CHAIRMEN**

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Franciso Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Satpal Maharaj

Shri Jagdambika Pal

**SECRETARY GENERAL**

Shri T.K. Viswanathan

**LOK SABHA DEBATES**

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LOK SABHA

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Wednesday, August 7, 2013/Sravana 16, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]



**WELCOME TO PARLIAMENTARY DELEGATION  
FROM SEYCHELLES**

MADAM SPEAKER: Hon. Members, I have to make an announcement.

On behalf of the Hon. Members of the House and on my own behalf, I have great pleasure in welcoming His Excellency Mr. Andre Pool, Deputy Speaker of the National Assembly of Seychelles and members of the Parliamentary Delegation from Seychelles who are on a visit to India as our honoured guests.

They arrived in India on Sunday, 4<sup>th</sup> August, 2013. They are now seated in the Special Box.

Hon. Members, India-Seychelles relations are characterized by close friendship and mutual understanding. I am sure that this visit will further contribute in strengthening the bonds between our two countries which share similar values.

We wish the Parliamentary Delegation from Seychelles a pleasant and a successful stay in our country. Through them we convey our greetings and best wishes to the Parliament, the Government and the friendly people of Seychelles.

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**11.02 hrs.**

### **OBITUARY REFERENCES**

MADAM SPEAKER: Hon. Members, I have to inform the House about the sad demise of two of our former colleagues Sarvashri P. Subbiah Ambalam and Amar Roypradhan.

**Shri P. Subbiah Ambalam** was a Member of the Second Lok Sabha from 1957 to 1962 representing the Ramanathapuram Parliamentary Constituency of the erstwhile State of Madras.

A lawyer by profession, Shri Ambalam worked for the uplift of backward classes.

Shri P. Subbiah Ambalam passed away on 21<sup>st</sup> June, 2013 in Sivaganga, Tamil Nadu at the age of 92.

**Shri Amar Roypradhan** was a Member of the Lok Sabha for eight consecutive terms from 1977 to 2004 representing the Coochbehar Parliamentary Constituency of West Bengal.

He was also a Member of the West Bengal Legislative Assembly for three terms.

An able parliamentarian, Shri Pradhan served as Chairman, Select Committee on the Constitution (Scheduled Tribes) Order Amendment Bill, 1996 and as member of several parliamentary and consultative committees.

Shri Amar Roypradhan passed away on 3<sup>rd</sup> July, 2013 in Jalpaiguri, West Bengal at the age of 82.

We deeply mourn the loss of our former colleagues and I am sure the House would join me in conveying our condolences to the bereaved families.

**Hon. Members**, as you are aware ten persons are reported to have been killed and several others injured when a bus fell into a deep gorge at Nagori near Shimla in Himachal Pradesh on 6<sup>th</sup> August, 2013.

The House expresses its profound sorrow on this tragic incident which has brought pain and suffering to the bereaved families and injured.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

**11.04 hrs.**

*The Members then stood in silence for a short while.*

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MADAM SPEAKER: Now, the Question Hour.

... (*Interruptions*)

SHRI BASU DEB ACHARIA (BANKURA): Madam, I have given notice for suspension of Question Hour.... (*Interruptions*)

**11.05 hrs**

*At this stage, Shri M. Anandan, Shri P. Lingam, Shri M. Venugopala Reddy, Dr. Ram Chandra Dome and some other hon. Members came and stood on the floor near the Table.*

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**11.06 hrs.**

**SUBMISSION BY MEMBER**

**Re: Ambush by Pakistan Army close to the line of control in punchh sector of Jammu and Kashmir**

MADAM SPEAKER: Yes, the Leader of the Opposition. Let the Leader of the Opposition speak. But please be very brief.

... (*Interruptions*)

MADAM SPEAKER: Please go back to your seats.

... (*Interruptions*)

**श्रीमती सुषमा स्वराज (विदिशा):** अध्यक्ष महोदया जी, मैं आपकी अनुमति से इस सदन का ध्यान एक बहुत ही गंभीर विषय की ओर आकृष्ट करना चाहती हूँ। ...(व्यवधान) I am speaking for *jawans* of Indian Army. ...(व्यवधान) अध्यक्ष जी, आप जानती हैं कि कल पांच भारतीय जवानों की शहादत के संबंध में, हम ने रक्षा मंत्री जी से एक वक्तव्य की मांग की थी। ...(व्यवधान) रक्षा मंत्री जी तीन बजे सदन में आए और उन्होंने एक वक्तव्य भी दिया। ...(व्यवधान) लेकिन, देर शाम यह जानकारी मिली कि दिन में रक्षा मंत्रालय की तरफ से भी एक प्रेस विज्ञप्ति इस घटना के संबंध में जारी की गई थी। ...(व्यवधान) मुझे बहुत दुख से कहना पड़ता है कि रक्षा मंत्री जी ने जो वक्तव्य दिया, उसमें पहले दी गई विज्ञप्ति के सारे तथ्यों को पूरी तरह बदल दिया और इस तरह बदला कि उस घटना का स्वरूप ही बदल गया। ...(व्यवधान) उस घटना में जो दोषी करार दिए गए थे, उनको दोषमुक्त कर दिया। ...(व्यवधान) मेरे पास वे दोनों प्रतियां हैं। ...(व्यवधान) मैं उनमें से सिर्फ एक-एक वाक्य पढ़ कर सुनाना चाहती हूँ। ...(व्यवधान) दिन में, रक्षा मंत्रालय की तरफ से जो विज्ञप्ति दी गई थी, उसमें कहा गया था ...(व्यवधान) “The ambush was carried out by approximately 20 heavily armed terrorists along with soldiers of Pak Army.” ...(व्यवधान) लेकिन, जो बयान रक्षा मंत्री जी ने दिया, उन्होंने कहा कि “The ambush was carried out by approximately 20 heavily armed terrorists along with persons dressed in Pakistan Army uniforms.” ...(व्यवधान) जो रक्षा मंत्रालय की टिप्पणी थी, उसमें कहा गया था। ...(व्यवधान) “This action is a likely consequence of frustrations of the terrorists’ tanzeems and Pak Army.” यह लाइन पूरी की पूरी रक्षा मंत्री के वक्तव्य यहां से

काट दी गई। ...(व्यवधान) यानी, रक्षा मंत्रालय ने पाकिस्तानी सेना को इस घटना के लिए पूरी तरह दोषी ठहराया था। ...(व्यवधान) लेकिन, रक्षा मंत्री ने पाकिस्तानी आर्मी को क्लीन चिट दे दी और पूरी तरह से उनको दोष मुक्त कर दिया। ...(व्यवधान) उनको बरी कर दिया। ...(व्यवधान) इसलिए मैं कहना चाहती हूँ कि यह बहुत बड़ा गंभीर विषय सदन में उपस्थित हुआ है। ...(व्यवधान) मैं आपका संरक्षण चाहती हूँ। ...(व्यवधान) आप निर्देश दें कि रक्षा मंत्री यहां आएँ। ...(व्यवधान) इस सच को स्वीकारें और पूरे देश से माफी मांगने का काम करें। ...(व्यवधान) जो पाकिस्तानी आर्मी इसके लिए दोषी है, उसको सरकार दोषी स्वीकार करे। ...(व्यवधान) रक्षा मंत्री यहां नहीं हैं, लेकिन प्रधान मंत्री जी यहां बैठे हैं। ...(व्यवधान) यह संयोग है। ...(व्यवधान) मैं चाहूंगी कि प्रधानमंत्री जी खड़े हों और कहें कि इस घटना के लिए पाकिस्तानी सेना दोषी है। ...(व्यवधान) हम उनको दोष मुक्त करने वाले कौन होते हैं? ...(व्यवधान) जब रक्षा मंत्रालय ने स्वयं माना कि वे पाकिस्तान आर्मी के लोग थे जो टेररिस्ट के साथ आए थे। ...(व्यवधान) लेकिन, सरकार कह रही है कि वे कुछ लोग थे जो पाकिस्तानी वर्दी में आ गए थे, सेना की वर्दी में आ गए थे। ...(व्यवधान) आप प्रधानमंत्री जी को कहिए कि वे इस पर रिस्पांड करें।...(व्यवधान) आप निर्देश दीजिए। प्रधान मंत्री जी, आप रिस्पांड कीजिए।...(व्यवधान)

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): I will inform the Defence Minister about the concerns expressed by the hon. Members. ... *(Interruptions)* I do not know whether it is false or true. ... *(Interruptions)*

अध्यक्ष महोदय : कृपया आप सब अपनी सीट पर जाइए।

...(व्यवधान)

MADAM SPEAKER: Now, Question Hour.

Q. No.41. Shri Harishchandra Chavan.

... *(Interruptions)*

MADAM SPEAKER: The House stands adjourned to meet again at 1200 hours.

**11.11 hrs**

*The Lok Sabha then adjourned till  
Twelve of the Clock.*

**12.00 hrs**

*The Lok Sabha re-assembled at Twelve of the Clock*

(Madam Speaker in the Chair)

... (Interruptions)

**12.0 ½ hrs**

*At this stage, Shri M. Venugopala Reddy, Shri Narahari Mahato and some other hon. Members came and stood on the floor near the Table.*

**12.01 hrs****PAPERS LAID ON THE TABLE**

MADAM SPEAKER: Now Papers to be laid.

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (DR. GIRIJA VYAS): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Prefab Limited and the Ministry of Housing and Urban Poverty Alleviation for the year 2013-2014.

(Placed in Library, See No. LT 9269/15/13)

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI JITIN PRASADA): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, Noida, for the year 2011-2012.
- (ii) A copy of the Annual Acnts (Hindi and English versions) of the Navodaya Vidyalaya Samiti, Noida, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Navodaya Vidyalaya Samiti, Noida, for the year 2011-

2012.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 9270/15/13)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the State Project Office Rajiv Gandhi Shiksha Mission (Sarva Shiksha Abhiyan) Chhattisgarh, Raipur, for the year 2011-2012, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Project Office Rajiv Gandhi Shiksha Mission (Sarva Shiksha Abhiyan) Chhattisgarh, Raipur, for the year 2011-2012.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 9271/15/13)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan (Model Schools), Bengaluru, for the year 2011-2012, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan (Model Schools), Bengaluru, for the year 2011-2012.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 9272/15/13)



- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Madhya Pradesh Madhyamik Shiksha Abhiyan Samiti, Bhopal, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Madhya Pradesh Madhyamik Shiksha Abhiyan Samiti, Bhopal, for the year 2011-2012.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (Placed in Library, See No. LT 9273/15/13)
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Paschim Banga Sarva Siksha Mission, Kolkata, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Paschim Banga Sarva Siksha Mission, Kolkata, for the year 2011-2012.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (Placed in Library, See No. LT 9274/15/13)
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Odisha Primary Education Programme Authority, Bhubaneswar, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Odisha Primary Education Programme Authority, Bhubaneswar, for the year 2011-2012.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(Placed in Library, See No. LT 9275/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian School of Mines, Dhanbad, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian School of Mines, Dhanbad, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 9276/15/13)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Allahabad, for the year 2011-2012.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 9277/15/13)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Roorkee, Roorkee, for the year 2011-2012.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 9278/15/13)

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2011-2012.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2011-2012.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 9279/15/13)

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Delhi, New Delhi, for the year 2011-2012.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Delhi, New Delhi, for the year 2011-2012.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library, See No. LT 9280/15/13)

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Ropar, Ropar, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Ropar, Ropar, for the year 2011-2012.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(Placed in Library, See No. LT 9281/15/13)

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Institute of Technology, Bhopal, for the year 2011-2012.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(Placed in Library, See No. LT 9282/15/13)

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru National Institute of Technology, Allahabad, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru National Institute of Technology, Allahabad, for the year 2011-2012.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(Placed in Library, See No. LT 9283/15/13)

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Action Taken Memorandum (Hindi and English versions) on the recommendations contained in the Annual Report of the National Commission for Minority Educational Institutions, New Delhi, for the year 2011-2012.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(Placed in Library, See No. LT 9284/15/13)

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. B. R. Ambedkar National Institute of Technology, Jalandhar, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. B. R. Ambedkar National Institute of Technology, Jalandhar, for the year 2011-2012.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(Placed in Library, See No. LT 9285/15/13)

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Puducherry, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Puducherry, for the year 2010-2011.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(Placed in Library, See No. LT 9286/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI RAJEEV SHUKLA): I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Planning Commission for the year 2013-2014.

(Placed in Library, See No. LT 9287/15/13)

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... (*Interruptions*)

**12.03 hrs**

*At this stage, Shri Sansuma Khunggur Bwiswmuthiary  
came and stood on the floor near the Table.*

... (*Interruptions*)

**12.03 ¼ hrs****PARLIAMENTARY COMMITTEES (OTHER THAN FINANCIAL  
AND DRSCs)**

Summary of work

SECRETARY GENERAL: I beg to lay on the Table a copy (Hindi and English versions) of the Parliamentary Committees (Other than Financial and DRSCs) - Summary of Work pertaining to the period from 1<sup>st</sup> June, 2011 to 31<sup>th</sup> May, 2012.

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... (*Interruptions*)

**12.03 ½ hrs.****DEPARTMENTALLY RELATED STANDING COMMITTEES -  
Summary of work**

SECRETARY GENERAL: I beg to lay on the Table a copy (Hindi and English versions) of the Departmentally Related Standing Committees - Summary of Work pertaining to the period from 31<sup>st</sup> August, 2011 to 30<sup>th</sup> August, 2012.

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... (*Interruptions*)

**12.03 ¾ hrs.**

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**  
**35<sup>th</sup> Report**

**श्री कड़िया मुंडा (खूंटी):** अध्यक्ष महोदया, मैं गैर-सरकारी सदस्यों के विधेयकों तथा संकल्पों संबंधी समिति का पैंतीसवां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

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... (*Interruptions*)



**12.04 hrs**

**COMMITTEE ON PETITIONS**

**25<sup>th</sup> to 27<sup>th</sup> Reports**

SHRI ANANT GANGARAM GEETE (RAIGAD): I beg to present the following Reports (Hindi and English versions) of the Committee on Petitions:-

- (1) Twenty-fifth Report on the Action Taken by the Government on the recommendations contained in the Eighteenth Report (15th Lok Sabha) on the representation received from Shri H. Mahadevan, Deputy General Secretary, All India Trade Union Congress regarding : Violation of the Minimum Wages Act, 1948 and also in respect of non-payment of Minimum Wages to the Tea Garden workers of Assam, Darjeeling and Dooars in Jalpaiguri District.
- (2) Twenty-sixth Report on the representation received from Smt. Lachhi Devi W/O Late S.K.S. Yadav, Ex-Incharge (Communication), CCSO/SAIL regarding : Providing employment on Compassionate Ground to her son, Shri Sadan Kumar Singh Yadav by CCSO/SAIL, Dhanbad.
- (3) Twenty-seventh Report on the representation received from Smt. Vijaya Dhawale, General Secretary, AIIDBEA, Mumbai regarding : Denial of Wage Revision to the Working Staff of IDBI Bank.

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... (*Interruptions*)

**12.04 ¼ hrs.**

**COMMITTEE ON THE WELFARE OF SCHEDULED  
CASTES AND SCHEDULED TRIBES**

**28th Report**

SHRI GOBINDA CHANDRA NASKAR (BANGAON): I beg to present the Twenty-eighth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on “Examination of Mahatma Gandhi National Rural Employment Guarantee Act (MNREGA)” pertaining to the Ministry of Rural Development.

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... (Interruptions)

**12.04 ½ hrs**

*At this stage, Shri Sansuma Khunggur Bwiswmuthiary  
went back to his seat.*

... (Interruptions)

**12.04 ¾ hrs.**

**STANDING COMMITTEE ON EXTERNAL AFFAIRS**

**21<sup>st</sup> Report**

श्री अनंत कुमार (बंगलौर दक्षिण): अध्यक्ष महोदया, मैं “प्रवासी भारतीय विवाह: अपने प्रवासी भारतीय पतियों द्वारा परित्यक्त भारतीय महिलाओं को विधिक/वित्तीय सहायता/पुनर्वास दिए जाने संबंधी योजना से संबंधित समस्याएं” विषय पर 15वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही के बारे में विदेशी मामलों संबंधी स्थायी समिति का 21वां प्रतिवेदन\* (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

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... (Interruptions)

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\* The 21<sup>st</sup> Report was presented to the Hon’ble Speaker, Lok Sabha on 25.05.2013 under direction 71A of the directions by Speaker, Lok Sabha when the House was not in Session.

**12.05 hrs.**

**STANDING COMMITTEE ON FINANCE  
72<sup>nd</sup> to 74<sup>th</sup> Reports**

SHRI YASHWANT SINHA (HAZARIBAGH): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Finance (2012 –13):-

- (1) Seventy-second Report on Action Taken by the Government on the Recommendations contained in Thirty-second Report of the Committee (15<sup>th</sup> Lok Sabha) on the subject “Appraisal of BPL Criteria”.
- (2) Seventy-third Report on the Constitution (One Hundred Fifteenth Amendment) Bill, 2011.
- (3) Seventy-fourth report on the subject ‘Economic Impact of Revision of Natural Gas Price’.

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... (*Interruptions*)

**12.05 ¼ hrs.**

**STANDING COMMITTEE ON WATER RESOURCES  
18th Report**

SHRI DIP GOGOI (KALIABOR): Madam, I beg to present the Eighteenth Report (Hindi and English versions) of the Standing Committee on Water Resources on Action Taken by the Government on the Observations/Recommendations contained in the Fourteenth Report (15<sup>th</sup> Lok Sabha) on Demands for Grants (2012-13) of the Ministry of Water Resources.

**12.05 ½ hrs.**

**STANDING COMMITTEE ON TRANSPORT,  
TOURISM AND CULTURE  
196<sup>th</sup> and 197<sup>th</sup> Reports**

श्री महेश जोशी (जयपुर): मैं परिवहन, पर्यटन और संस्कृति संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन \* (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ :-

- (1) “राष्ट्रीय जलमार्ग (बराक नदी का लखीपुर-भंगा खंड) विधेयक, 2013” के बारे में 196वां प्रतिवेदन।
- (2) “वाणिज्य पोत परिवहन (संशोधन) विधेयक, 2013” के बारे में 197वां प्रतिवेदन।

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... (Interruptions)

**12.06 hrs**

**STATEMENT BY MINISTER**

**The scheme “Introduction of Mechanism for Marketing of Minor Forest Produce (MFP) through Minimum Support Price (MSP) and development of value chain for MFP.”\*\***

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): Madam, I beg to lay the following statement.

1. An estimated 100 million forest dwellers depend on the Minor Forest Product (MFP) for food, shelter, medicines, cash income etc. Primary

\* The Reports were presented to the Hon’ble Chairman, Rajya Sabha on 26<sup>th</sup> June, 2013 and forwarded to the Hon’ble Speaker, Lok Sabha on the same day.

\*\* Laid on the Table and also Placed in Library, See No. LT 9288/15/13.

collectors of MFP cannot directly sell their goods to end users or consumers due to geographical limitations and influence of intermediaries. Most of the MFP rich States are affected by Left Wing Extremism, making it easier for unscrupulous traders to operate freely in the market and the State is many a time unable to play effective role. Hon. Prime Minister announced in his Independence Day Speech (15<sup>th</sup> August, 2012) that a scheme would be launched to ensure that people belonging to Scheduled Tribes get fair and remunerative prices of forest produce they collect.

2. Pursuant to this announcement, a scheme has been designed as one of the social safety measures for the Minor Forest Produce (MFP) gatherers who are primarily members of Scheduled Tribe. It seeks to establish a system to ensure fair monetary returns for their efforts in collection, primary processing, storage, packaging, transportation etc. and get them a share of revenue from the sales proceeds with cost deducted. It also aims to address other issues for sustainability of process.
3. The scheme has been worked out in consultation with the State Governments and Planning Commission and through inter-ministerial consultation for fair return to the minor forest producer gatherers. A Pricing Cell constituted in the TRIFED would propose and the Ministry will finally approve and announce State-wise MSP for each MFP taken up for that State.
4. The scheme will initially be implemented in States having Scheduled Areas and Scheduled Tribes in accordance with Fifth Schedule of the Constitution of India i.e. Andhra Pradesh, Chhattisgarh, Gujarat, Madhya Pradesh, Maharashtra, Odisha, Rajasthan and Jharkhand. Any MFP out of the list of twelve approved items, namely, (i) Tendu, (ii) Bamboo, (iii) Mahuwa Seed, (iv) Sal Leaf, (v) Sal Seed, (vi) Lac, (vii)

Chironjee (Seed), (viii) Wild Honeyi, (ix) Myorabalan (Harita/Harad), (x) Tamarind, (xi) Gums (Gum Karaya) and (xii) Karanj will be qualified for coverage under the scheme provided it is not nationalized by the State Government.

5. Financial support to the State agencies will be extended on 75:25 sharing by the Central and participating State Governments for upfront payment for procuring MFP for the initial two years and to meet the losses to the State agencies.
6. The model envisaged in the scheme advocates quoting all sales price of MFP through web and web-enabled services. This will help the MFP gatherers in making an informed decision on whether to sell MFP in open market or to the State agencies. Whenever the market price of MFP falls below MSP, the designated agencies would be alerted to reach out to the gatherers to procure the MFP. To ascertain market's price, services of market correspondents would be availed by the designated agencies, particularly for major market's trading in MFP.
7. The scheme supports primary value addition as well as provides for supply chain infrastructure like cold storage, warehouses etc. Emphasis on scientific harvesting along with interventions stated in the proposed scheme can sustain the process while ensuring higher return to the collectors. The package of interventions can help organizing the unstructured MFP markets. Appropriate training will be provided by the TRIFED to the stakeholders regarding resource regeneration, improved practices for extraction and value addition of MFP.
8. This is an epoch making developmental initiative of the Government of India which would provide the much needed safety net and support to the millions of tribals and other traditional forest-dwellers of this country whose very lifeline hinges upon dependence on non-timber forest produce. In line with the enactment of the Forest Rights Act – a

watershed legislation – seeking to undo the historic injustice to tribals and ensure their rightful claims, this is a further concrete step of the Government in empowering tribals and other traditional forest-dwellers.

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... (*Interruptions*)

**12.07 hrs.****STATEMENT CORRECTING REPLY GIVEN TO UNSTARRED QUESTION NO. 2699 DATED 13.03.2013 REGARDING SHORTAGE OF FACULTY IN NITs AND IITs \***

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): Madam Speaker,

I beg to make a Statement to correct the Annexure-II referred in part (d) of the reply given, in respect of details of sanctioned strength and in –position of Teaching Staff in IITs and NITs, for the Lok Sabha Unstarred Question No. 2699 answered by the Ministry of Human Resource Development on 13.03.2013, which is as follows:

Part of the Lok Sabha Question	S. No.	Name of the Institute	REPLY AS GIVEN ON 13.03.2013			TO BE READ AS		
			Sanctioned	In position (Regular)	Vacant	Sanctioned	In position (Regular)	Vacant
Annexure-II referred in Part (d)	(A)	IITs						
	16	IIT-Bhubaneshwar	90	0	90	90	63	27

The corrected statement has been necessitated due to an inadvertent error in the Annexure –II referred to in reply to part (d) of the Unstarred Question No. 2699 answered by the Ministry in Lok Sabha on 13<sup>th</sup> March, 2013 concerning “ shortage of faculty in NITs and IITs”, which included detailed Institution-wise sanctioned strength of faculty, actual strength of faculty and vacancies. It has now come to the notice that the figure indicated for faculty in position in the table referred at Annexure-II in reply to point (d) of the question has inadvertently been indicated as zero in respect of IIT-Bhubaneshwar amongst IITs. Resultantly, whereas the figures, in reply to point (b) & (c) of the question, for total sanctioned faculty

\* Laid on the Table and also placed in Library, See No. LT 9289/15/13.



posts in respect of IITs (6076) is correct , the figures for actual strength of faculty and the vacancy position was interpreted as zero in the absence of details of regular faculty in position in respect of IIT –Bhubaneshwar. After incorporating the details as indicated in para 1 above , the figure for vacancy in respect of IITs may please be read as 2545 in place of 2608.

The inconvenience caused is regretted.

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अध्यक्ष महोदया : डा. मुरली मनोहर जोशी- उपस्थित नहीं।

**12.08 hrs.**

## MOTION FOR ELECTIONS TO COMMITTEES

### (i) Public Accounts Committee

श्री भर्तृहरि महताब (कटक): अध्यक्ष महोदया, मैं प्रस्ताव करता हूँ :-

“कि इस सभा के सदस्य लोक सभा के प्रक्रिया तथा कार्य संचालन नियम के नियम 309 के उप-नियम (1) के साथ पठित नियम 254 के उप-नियम (3) द्वारा अपेक्षित रीति से समिति की शेष अवधि के लिए डॉ. गिरिजा व्यास जिन्हें मंत्री के रूप में नियुक्त किया गया है, के स्थान पर लोक लेखा समिति के सदस्य के रूप में कार्य करने के लिए अपने में से एक सदस्य निर्वाचित करें।”

MADAM SPEAKER: The question is:

“That the members of this House do proceed to elect, in the manner required by sub-rule (3) of rule 254 read with sub-rule (1) of rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on Public Accounts for the un-expired portion of the term of the Committee *vice* Dr. Girija Vyas appointed as Minister.”

*The motion was adopted.*

... (Interruptions)

श्री भर्तृहरि महताब : अध्यक्ष महोदया, मैं प्रस्ताव करता हूँ :-

“कि यह सभा राज्य सभा से सिफारिश करती है कि राज्य सभा समिति की शेष अवधि के लिए श्री ई.एम. सुदर्शन नाच्चीयप्पन, जिन्हें मंत्री के रूप में नियुक्त किया गया है और डॉ. वी. मैत्रेयन जो राज्य सभा से सेवानिवृत्त हुए हैं, के स्थान पर इस सभा की लोक लेखा समिति के साथ सहयोजित करने हेतु राज्य सभा के दो सदस्यों को नामनिर्दिष्ट करने के लिए सहमत हो और राज्य सभा इस प्रकार नामनिर्दिष्ट सदस्यों के नाम इस सभा को सूचित करे।”

MADAM SPEAKER: The question is:

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate two members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the un-expired portion of the term of the Committee *vice* Shri E.M. Sudarasana Natchiappan, appointed as Minister and Dr. V. Maitreyan retired from Rajya Sabha and do communicate to this House the names of the members so nominated by Rajya Sabha.”

*The motion was adopted.*

... (*Interruptions*)

### **(ii) Committee on Public Undertakings**

MADAM SPEAKER: Shri Jagdambika Pal -- not present.

Shri Bansa Gopal Chowdhury.

SHRI BANSA GOPAL CHOWDHURY (ASANSOL): On behalf of Shri Jagdambika Pal, I beg to move the following : 

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of rule 254 read with sub-rule (1) of rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on Public Undertakings for the un-expired portion of the term of the Committee *vice* Shri Ambica Banerjee expired.”

MADAM SPEAKER: The question is:

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of rule 254 read with sub-rule (1) of rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on Public Undertakings for the un-expired portion of the term of the Committee *vice* Shri Ambica Banerjee expired.”

*The motion was adopted.*

... (*Interruptions*)

**(iii) Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

SHRI GOBINDA CHANDRA NASKAR (BANGAON): I beg to move the following :

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of rule 254 read with sub-rule (1) of rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the un-expired portion of the term of the Committee *vice* Shri Manikrao Hodlya Gavit appointed as Minister.”

MADAM SPEAKER: The question is:

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of rule 254 read with sub-rule (1) of rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the un-expired portion of the term of the Committee *vice* Shri Manikrao Hodlya Gavit appointed as Minister.”

*The motion was adopted.*

*... (Interruptions)*

SHRI GOBINDA CHANDRA NASKAR (BANGAON): I beg to move the following :

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate one member from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the un-expired portion of the term of the Committee *vice* Shri D. Raja, retired from Rajya Sabha and do communicate to this House the name of the member so nominated by Rajya Sabha.”

MADAM SPEAKER: The question is:

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate one member from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the un-expired portion of the term of the Committee *vice* Shri D. Raja, retired from Rajya Sabha and do communicate to this House the name of the member so nominated by Rajya Sabha.”

*The motion was adopted*

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... (*Interruptions*)

**12.13 hrs**

**MOTION RE : ELECTION TO THE NATIONAL BOARD FOR MICRO,  
SMALL AND MEDIUM ENTERPRISES**

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K.H. MUNIYAPPA): I beg to move the following :

“That in pursuance of clause (d) of sub-section (3) of section 3 of the Micro, Small and Medium Enterprises Development Act, 2006 read with sub-rule (ii) of rule 6 of the National Board for Micro, Small and Medium Enterprises Rules, 2006, the members of this House do proceed to elect, in such manner, as the Speaker may direct, one member from amongst themselves to serve as a member of National Board for Micro, Small and Medium Enterprises *vice* Shri Lal Chand Kataria appointed as Minister, subject to other provisions of the said Act and the rules made thereunder.”

MADAM SPEAKER: The question is:

“That in pursuance of clause (d) of sub-section (3) of section 3 of the Micro, Small and Medium Enterprises Development Act, 2006 read with sub-rule (ii) of rule 6 of the National Board for Micro, Small and Medium Enterprises Rules, 2006, the members of this House do proceed to elect, in such manner, as the Speaker may

direct, one member from amongst themselves to serve as a member of National Board for Micro, Small and Medium Enterprises *vice* Shri Lal Chand Kataria appointed as Minister, subject to other provisions of the said Act and the rules made thereunder.”

*The motion was adopted.*

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... (*Interruptions*)

**12.14 hrs**

**MOTION RE : ELECTION TO THE NATIONAL INSTITUTE OF  
MENTAL HEALTH AND NEURO-SCIENCES (NIMHANS), BANGALORE**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI SANTOSH CHOWDHARY): On behalf of my senior colleague, Shri Ghulam Nabi Azad, I beg to move the following :

“That in pursuance of Section 5(1)(l) of the National Institute of Mental Health and Neuro-Sciences, Bangalore Act, 2012, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as Members of National Institute of Mental Health and Neuro-Sciences, Bangalore, subject to the provisions of the Act.”

MADAM SPEAKER: The question is:

“That in pursuance of Section 5(1)(l) of the National Institute of Mental Health and Neuro-Sciences, Bangalore Act, 2012, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as Members of National Institute of Mental Health and Neuro-Sciences, Bangalore, subject to the provisions of the Act.”

*The motion was adopted.*

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... (*Interruptions*)

**12.15 hrs**

**MOTION RE : ELECTION TO THE ALL INDIA INSTITUTE OF  
MEDICAL SCIENCES (AIIMS) AT BHOPAL, BHUBANESWAR,  
JODHPUR, PATNA, RAIPUR AND RISHIKESH**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI SANTOSH CHOWDHARY): On behalf of my senior colleague, Shri Ghulam Nabi Azad, I beg to move the following :

“That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to each of the All India Institute of Medical Sciences at Bhopal, Bhubaneswar, Jodhpur, Patna, Raipur and Rishikesh, subject to the other provisions of the said Act.”

MADAM SPEAKER: The question is:

“That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to each of the All India Institute of Medical Sciences at Bhopal, Bhubaneswar, Jodhpur, Patna, Raipur and Rishikesh, subject to the other provisions of the said Act.”

*The motion was adopted.*

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... (Interruptions)



**12.16 hrs**

**MOTION RE : FORTY-NINTH REPORT OF  
BUSINESS ADVISORY COMMITTEE**

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): I beg to move the following:-

“That this House do agree with the Forty-ninth Report of the Business Advisory Committee presented to the House on 6<sup>th</sup> August, 2013.”

MADAM SPEAKER: The question is:

“That this House do agree with the Forty-ninth Report of the Business Advisory Committee presented to the House on 6<sup>th</sup> August, 2013.”

*The motion was adopted.*

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*... (Interruptions)*

**12.16 ½ hrs.****RE: NOTICE OF QUESTION OF PRIVILEGE**

MADAM SPEAKER: I have received the notice of question of privilege dated 7 August, 2013 from the hon. MP Shri Yashwant Sinha against the Minister of Defence for allegedly deliberately misleading the House by his Statement on 6 August, 2013 on the issue of ambush of Indian soldiers along the Line of Control (LOC), in Jammu and Kashmir, which is not in conformity of the Statement issued by the Indian Army.

The matter is under my consideration.

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... (*Interruptions*)

MADAM SPEAKER: Now, we will take up 'Zero Hour'.

... (*Interruptions*)

MADAM SPEAKER: Please go back to your seats.

... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 2.00 p.m.

**12.17 hrs**

*The Lok Sabha then adjourned till Fourteen of the Clock.*

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**14.00 hrs**

*The Lok Sabha re-assembled at Fourteen of the Clock.*

*(Mr. Deputy-Speaker in the Chair)*

*... (Interruptions)*

**14.0 ¼ hrs**

*At this stage, Shri K. Narayan Rao and some other hon. Members  
Came and stood on the floor near the Table.*

*... (Interruptions)*

**14.0 ½ hrs**

*At this stage, Shri L. Rajagopal and some other hon. Members  
Came and stood on the floor near the Table.*

*... (Interruptions)*

**14.01 hrs****MATTERS UNDER RULE 377\***

MR. DEPUTY-SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members, who have been permitted to raise Matters under Rule 377 today and are desirous of laying them may personally hand over slips at the Table of the House within 20 minutes. Only those Matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

*... (Interruptions)*

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\* Treated as laid on the Table.

**(i) Need to permit Members of Lok Sabha to recommend admission of children belonging to their constituency and residing outside the constituency under MP quota to Kendriya Vidyalayas located outside the constituency**

**श्री जयवंत गंगाराम आवले (लातूर):** केन्द्रीय विद्यालयों में सांसद कोटे को बढ़ाकर 6 प्रवेश तक करने का सरकार का फैसला स्वागत योग्य है। मैं इसी क्रम में यह सुझाव देना चाहता हूँ कि 6 प्रवेश संसदीय क्षेत्र तथा 2 प्रवेश समस्त भारत में कहीं भी देने का प्रावधान कर दिया जाये क्योंकि संसदीय क्षेत्र से ही ऐसे बच्चे अथवा उनके माता-पिता देश में अन्य जगहों पर नौकरी या अपने धंधे में बाहर रहते हैं, जिनको इस प्रकार की मदद की आवश्यकता होती है। ऐसी अवस्था में हर संसद सदस्य उनकी मदद समस्त भारतवर्ष में कर सकता है। मुझे आशा है, मेरे इस विचार एवं सुझाव से मेरे सभी साथी सांसद भी सहमत होंगे। कृपया इसे अमल में लाने हेतु सरकार कोशिश करें।

**(ii)Need to withdraw the ban on Pioglitazone, an anti diabetic medicine**

SHRI N. PEETHAMBARA KURUP (KOLLAM): Pioglitazone medicine used to contain diabetes is known as the insulin of the poor. Experts in the field have advised the Central Government that ban on this medicine should be withdrawn and be made available in the market with certain warning. However, the Central Govt. is delaying its decision in this regard. Since Pioglitazone has been withdrawn from the market the stocks available in the hands of patients have exhausted. With the hope that Pioglitazone will be available soon in the market, the patients are reluctant to go for the costly medicines like gliptins drug or insulin injection. Doctors are of the opinion that as the medicine for diabetes cannot be postponed even for a single day they have got no other option but to advise the patients to go for new medicines or injection. However, since the cost of the new medicine is too high, many patients are not accepting this advise. Many patients are hoping that Pioglitazone will be available soon and they can start using the medicine.

During the discussion of experts and panel of doctors with the Ministry of Health and Family Welfare on 11 July, 2013 and with the Drug Technical Advisory Board it emerged that as is being done in countries like America, the medicine should be made available in the market with a black box warning. Black box warning is to caution the patients that excessive use of the medicine will result in side effects and there should be a control in its intake.

While the cost of Pioglitazone is rupees one or two the gliptins category medicine will cost upto Rs.40/-. The decision to ban Pioglitazone without any warning has led to the organisation of the experts doctors called the Research

Society for Study of Diabetes in India to pass a resolution expressing concern in this regard.

Keeping in view the poor diabetic patients in mind, I strongly appeal to the Hon'ble Minister of Health and Family Welfare to immediately withdraw the decision to ban Pioglitazone medicine in the country.

**(iii) Need to review the cargo handling capacity of Rajiv Gandhi Container Terminal of Cochin Port, Kerala**

SHRI CHARLES DIAS (NOMINATED): The Cochin Port, one of the major natural ports in the country is going through a lean period. The International Container Trans-shipment Terminal (ICTT) at Vallarpadam was inaugurated on 11th February 2011 with much enthusiasm and hope for the development of the area. The operation of the Container Terminal was entrusted to M/s. India Gateway Terminal Private Ltd., (Dubai Port World) as per agreement dated 31.1.2005. As per this agreement the Rajiv Gandhi Container Terminal (RGCT) of Cochin Port had been taken over by Dubai Port World from 1.4.2005. At the time of handing over the RGCT, the Container handling by this Terminal was 2,03,011 TEUs which was achieved with the old Gantry Cranes and other obsolete equipment. Gradually the volume of container handling increased and in the year 2009-10 it was 2,87,432 TEUs and next year it was 3,12,035 TEUs. But, it was alarming that after the commencement of operation of the ICTT, the Container handling has not increased. As a result, the share of profit to Cochin Port Trust was considerably reduced. Also, the cost for dredging is about Rupees 100 crores yearly which has to be met by Cochin Port. This has practically put the Cochin Port Trust into a financial crisis. It needs urgent and a realistic approach from the Govt. of India to save the Cochin Port Trust.

**(iv) Need to sanction funds for upgradation of power looms at Siricilla town of Karimnagar Parliamentary Constituency, Andhra Pradesh**

SHRI PONNAM PRABHAKAR (KARIMNAGAR): As the Government is aware that Textile Industry has played a pivotal role in the economic growth of our country, particularly in Andhra Pradesh, and it is the third largest producer of cotton with about 76 lakh bales of cotton production out of 340 lakh bales produced in the country. There are 180 Spinning Mills and 4250 Ginning Mills in the state. However cloth production is only 2239.40 lakh Meters which includes Handloom Sector.

There are about 60,000 plain over pick Power-looms in the state, out of which 30850 Power-looms are located in Sircilla town of Karimnagar District alone. The main production is white polyester cloth, cotton casement cloth, polyester and Blended yarn shirting and suiting etc, which are low quality fabrics. The low productivity, high operating cost, no diversification of products, coupled with marketing problems are severally affecting their incomes and they are caught in debt trap and leading miserable life. Unable to come out of debt trap, in distress they are committing suicides. Out of 813 suicides took place in the state since 1997 both in handloom and Power-looms sector 374 suicide cases are from Siricilla town alone. The State Government is already providing 50% power tariff concession but it is not enough. IL & FS which has conducted a study on Sircilla cluster has also pointed out the immediate need for technology up-gradation and induction of modern technology to improve the output, quality and productivity. Unfortunately, these semi automatic looms are not eligible to get subsidy under Technology Upgradation Fund Scheme of G.O.I. The Department of Handlooms and Textiles, Andhra Pradesh has recently submitted a proposal to Government for sanction of a special project.



In view of the above facts and circumstances, I request the intervention of the Hon'ble Minister for Textiles, for early sanction of the project from Government of India funds for up-gradation of the Power-looms at Sircilla Town of Karimnagar Parliament Constituency, Andhra Pradesh.

**(v) Need to enact legislation for categorization of Scheduled  
Castes in Andhra Pradesh**

SHRI RAJIAH SIRICILLA (WARANGAL): I would like to draw the attention of the Government regarding the dire need of categorisation of Scheduled Castes in Andhra Pradesh to provide justice to them.

In the true spirit of Constitution, in order to rationalise, regulate equitable distribution of resources among Scheduled Castes the Government of Andhra Pradesh passed an unanimous resolution on 10.1.2004 duly categorising the Scheduled Castes in Andhra Pradesh into A, B, C, D groups and sent it to the Government of India for further action. All party delegation from Andhra Pradesh had called on all the leaders of political parties and apprised them on the necessity of sub-categorisation of Scheduled Castes into A, B, C, D groups. Through a notification on 16.11.2006 the Govt. of India constituted Justice (Retd.) Usha Mehra Commission to go into all aspects of categorisation of Scheduled Castes into A, B, C, D groups in Andhra Pradesh. Justice Usha Mehra Commission had recommended for an amendment of Article 341 in favour of Scheduled Castes categorisation into A, B, C, D on 1.5.2008.

In view of the unanimous resolution of Andhra Pradesh Legislative Assembly, unanimity of all political parties and on the strength of Justice Usha Mehra Commission's recommendation for an amendment of Article 341 in favour of categorisation, I request the Government, to initiate necessary steps to bring the bill in the Monsoon session of Parliament for categorization of Scheduled Castes in Andhra Pradesh into A, B, C, & D Groups.

**(vi) Need to set up a Silk Park in Arani in Tamil Nadu**

SHRI M. KRISHNASSWAMY (ARANI): I would like to draw the attention of the Government regarding the dire need to take immediate steps to set up a Silk Park in Arani, which falls in my Parliamentary Constituency in Tamil Nadu.

Arani is famous for silk sarees, which is next to Kancheepuram Sarees. The weavers, in and around Arani, have good demand of silk sarees and handlooms. Regarding this, I gave a representation to the then Hon'ble Minister for Textiles, Shri Dayanidhi Maran and he assured at that time that a Silk Park would be set up in Arani. Consequently, the concerned officials from Bangalore visited the Arani town and surveyed the land. Later, nothing happened. Keeping in view of the heavy demand and local weavers interests, I raised this subject in the House and also wrote to the Hon'ble Minister for Commerce & Industry. He also assured in the House and the Hon'ble Speaker also intervened in the matter and asked the concerned Minister to solve this problem.

Hence, I request the Hon'ble Minister for Textiles, to take steps to set up a Silk Park in Arani to benefit the thousands of families in and around Arani and also to protect the silk industry and its related workers in Tamil Nadu.

**(vii) Need to increase the rate of compensation for loss incurred due to death/injury caused by attacks by wild animals in Chamrajanagar Parliamentary constituency, Karnataka**

SHRI R. DHYUVANARAYANA (CHAMRAJANAGAR): I would like to draw the attention of the Government regarding the need to increase the rate of compensation for loss of crops, cattle death, human injury, permanent disability, loss of lives and property due to death/injury caused by attack by the wild animals.

In my Constituency, forest area cover is 1450 Sq.Kms. in Chamarajanagar and 2791 Sq.Kms. in Mysore District. H.D.Kote and Nanjangud forest area of Mysore District and BRT Tiger Project, Bandipur Tiger Project, Cauvery Wild Life Division, Kollegal and Kollegal Wild Life Divisions come under my Constituency.

The rate of compensation fixed for the above incidents is very meagre and it will not meet the loss incurred by the farmers. The above rate was fixed during June-2009 and the same rate of compensation is still continuing. For example, the rate of compensation fixed for cattle death is Rs. 2500/- (minimum). and Rs. 3000 (maximum). For injured People it is Rs.5,000/-(minimum). and Rs.20,000/- (maximum), and for loss of property it is Rs.7000/- (maximum). The fixed rate per quintal for compensation of crop loss is :Paddy - Rs.660/-, Maize/Jowar - Rs.620/-, Ragi -Rs.600/-, Dhan - Rs.1550/-, Groundnut - Rs.1550/-, Sugarcane - Rs.81/-, Banana Plant Rs. 80/- (per plant) etc.

Hence, I would earnestly appeal to the Union Government, to take immediate steps to increase the rate of compensation by devising an appropriate method at the earliest.

**(viii) Need to settle crop insurance claims of farmers in accordance  
with the premium paid in Churu Parliamentary  
Constituency, Rajasthan**

**श्री राम सिंह कस्वां (चुरु):** मेरे संसदीय क्षेत्र के चुरु जिले में मौसम आधारित फसल बीमा क्लेम को लेकर किसान काफी समय से धरने पर बैठे हैं, योजनानुसार ऋणी कृषकों से अनिवार्यतः बीमा प्रीमियम लिया जाता है तथा न्यून तापमान रहने पर बीमा क्लेम दिए जाने का प्रावधान है। मौसम विभाग द्वारा स्थापित मौसम संयंत्रों द्वारा बताए गए तापमान को आधार माना गया है, लेकिन मौसम संयंत्र के आंकड़ों को सार्वजनिक नहीं करके बीमा कंपनियां किसानों की प्रीमियम राशि व क्लेम राशि उकारना चाहती है। रबी फसल 2012-13 को बोने के लिए किसानों ने बैंकों एवं सहकारी समितियों से ऋण लिया था, ऋण लेने पर बीमा करवाए जाने की अनिवार्यता के चलते किसानों द्वारा बैंक एवं सहकारी समिति दोनों को ही प्रीमियम अदा किया है, लेकिन किसानों को न तो बैंकों की ओर से मौसम आधारित क्लेम दिया गया तथा न ही सहकारी समितियों की ओर से बीमा क्लेम दिया गया। मेरे संसदीय क्षेत्र में स्थापित मौसम तापमापी संयंत्रों द्वारा निर्धारित मानकों से काफी पारा नीचे जाना बताया है, लेकिन उनकी मॉनिटरिंग के अभाव में मौसम विभाग द्वारा वास्तविकता से परे आंकड़े तैयार कर किसानों के साथ खिलवाड़ किया जा रहा है, जो न्याय संगत नहीं है। रबी फसल 2012-13 को बुआई के लिए किसानों ने बैंक/जी.एस.एस. से कर्ज लिया, कर्ज लेने पर बीमा प्रीमियम अनिवार्य होने के कारण दोहरा प्रीमियम काट लिया गया, अब उन किसानों को बीमा क्लेम का भुगतान नहीं किया जा रहा है। इसके अतिरिक्त, किसानों द्वारा बीमा कंपनियों को बीमा के लिए प्रीमियम दिया गया। उन्हें प्रीमियम के अनुसार क्लेम का भुगतान नहीं कर गिरदावरी बुआई क्षेत्र को आधार मानकर क्लेम दिया जा रहा है, जो किसान के साथ अन्याय है। किसान की काफी भूमि में तो बुआई के बाद बीज अंकुरित ही नहीं हुआ, काफी अंकुरित बीज बाद में खराब हो गया, जिसकी गिरदावरी नहीं हो सकी। दूसरे स्थापित संयंत्रों की रिपोर्ट 15 दिन बाद सार्वजनिक की जानी चाहिए, इसे भी नहीं किया गया। फसल बीमा किसान का हक है। किसानों को उनके द्वारा दिए गए प्रीमियम के अनुसार समुचित फसल बीमा का क्लेम दिया जाए। राजस्थान सरकार ने भी किसानों को उनके द्वारा दिए गए प्रीमियम के अनुसार बीमा क्लेम दिए जाने संबंधी प्रस्ताव भारत सरकार को भेजे हैं। मेरी सरकार से मांग है कि किसानों की इस वाजिब समस्या का समाधान कर उनके द्वारा दिए गए प्रीमियम को आधार मानकर बीमा क्लेम का भुगतान किया जाए।

**(ix) Need to send a central team to assess the drought situation in Mangaldoi parliamentary constituency, Assam**

SHRI RAMEN DEKA (MANGALDOI): Water resource in Assam is not efficiently managed. Therefore, people of Assam are suffering from flood and erosion on the one hand and on the other hand, there is drought in several parts of the Assam. Especially in my constituency Mangaldoi, there is drought in parts of Udalguri, Darrang, Nalbari districts and North Kamrup. There was no rain for a couple of months. Farmers are facing tough times and fail to sow 'Sali Dhan'. Most of the people in this region are farmers and their livelihood depend on agriculture.

The farmers of the region are not receiving any Government assistance to tide over their problems. In view of this, I earnestly request Central Government to prevail upon State Government to provide relief materials and assistance for cultivation.

Further, I urge upon the Central Govt. to send a special team to assess the situation of the region and do the needful to remedy the situation.

**(x)Need to declare ‘Vedas’ the ancient Indian scriptures  
as ‘Rashtriya Grantha’**

**श्रीमती सुमित्रा महाजन (इन्दौर):** मैं संस्कृति मंत्री जी का ध्यान आकर्षित करना चाहूँगी। आदिकाल से हमारा भारत आध्यात्मिक एवं सांस्कृतिक क्षेत्र में विश्व में अग्रणी रहा है। हमारा ज्ञान वेदों पर ही आधारित है। वेद हमारी संस्कृति में विशिष्ट स्थान रखते हैं। वेद मनुष्य के चक्षु हैं। वेदरूपी चक्षु को ग्रहण करके ही व्यक्ति, परिवार, समाज, राष्ट्र के उचित कार्य, व्यवहार संपन्न हो सकते हैं। वेद के पथ सभी के लिए अपेक्षित हैं। वेद ज्ञान सार्वदेशिक, सार्वकालिक, सर्वजनीन सृष्टि की आदि में परमात्मा प्रदत्त ज्ञान है। ज्ञान, कर्म, उपासना और जीवन धर्म की व्यवहारिकता से परिपूर्ण वेदवाणी का ही प्रभाव था कि भारत लाखों वर्ष पूर्व ज्ञान और विज्ञान की दृष्टि से आज से भी कहीं उन्नत और विकसित था। वेद की विस्मृति सत्य और ज्ञान की उपेक्षा है। लाखों करोड़ों लोगों के उत्थान, पतन, पराधीनता और अंधकार के बाद आज इतने वर्षों के बाद भी वेदों का अस्तित्व बना हुआ है। उस पर दुनिया भर में गहन चिंतन हो रहा है। विश्व शांति के लिए वेदों को कारगर माना जाने लगा है। महोदय, इससे यह सिद्ध होता है कि भारत के ऋषि मुनियों के योग द्वारा गहन चिंतन के पश्चात जो ईश्वर प्रदत्त ज्ञान हमें वेदों के द्वारा प्राप्त हुआ है वह आज भी इतने वर्षों के उतार-चढ़ाव के बाद भी वैसा ही है जैसा पहले था। वेद केवल हिन्दुओं का ही धर्मग्रन्थ नहीं है। वेद विश्व के प्रत्येक मानव के चहुँमुखी विकास की बातें करता है, लेकिन दुःख इस बात का है कि भारत की संसद अभी भी वेदों को नहीं समझ पाई है। वे केवल वेदों को हिन्दुओं का ही धर्मग्रन्थ मान रहे हैं जबकि वह विश्व के समस्त मनुष्यों की सभ्यता का प्रथम ज्ञान ग्रन्थ है। वेद में न केवल धर्मशास्त्र वरन् नीतिशास्त्र, अर्थशास्त्र, मनोविज्ञान, कृषि विज्ञान, भौतिक विज्ञान, रसायन शास्त्र, वनस्पति विज्ञान, प्राणी विज्ञान, गणित, ज्योतिष, विज्ञान, पदार्थ विद्या, ब्रह्म विद्या, अपरा विद्या, परा विद्या आदि ज्ञान-विज्ञान की अनेक-अनेक शाखाओं का ज्ञान बीज रूप में विद्यमान है। अतः मैं अनुरोध करना चाहूँगी कि इस बहुमूल्य धरोहर को विश्व ग्रन्थ के रूप में मानते हुए लोक सभा में वेदों की स्थापना कर वेदों को राष्ट्रीय ग्रन्थ घोषित करें।

**(xi)Need to permit farmers in Sabarkantha parliamentary constituency, Gujarat to lay water pipe lines beneath the railway lines with nominal fee**

**श्री महेन्द्रसिंह पी. चौहाण (साबरकांठा):** हमारे संसदीय क्षेत्र साबरकांठा में उदयपुर से अहमदाबाद वाया हिम्मत नगर एम.जी. रेल लाईन बिछाई गई है जिसमें हिम्मत नगर और उदयपुर के बीच वाली लाईन अजमेर डिवीजन में आती है। उसी लाईन में हिम्मत नगर तहसील का एक छोटा सा सूरजपुरा नामक गांव है। इस गांव के किसानों ने अपने खेतों की सिंचाई "4" डायामीटर की पाइपलाईन रेलवे ट्रैक के नीचे से ले जाने की इजाजत रेल विभाग से मांगी है। इस मांग के प्रत्युत्तर में रेल विभाग ने प्रत्येक किसान से डेढ़ से दो लाख रुपये परमीशन चार्ज मांगा है और लाखों रुपये जमा करवाने का एस्टीमेट दिया है। मुझे दुख के साथ कहना पड़ता है कि जिन किसानों ने अपनी सोने के टुकड़े जैसी जमीन मुफ्त के भाव रेलतंत्र को दी है तथा रेल लाईन गुजरने से खेतों के दो टुकड़े हो गए हैं उन्हीं खेतों में सिंचाई हेतु सिर्फ "4" डायामीटर की पाइपलाईन रेल ट्रैक के नीचे से ले जाने के लिए लाखों रुपये रेल विभाग को देने पड़े, यह कौसी विडंबना है।

इससे बेहतर है कि किसानों से मुफ्त भाव ली गई जमीन उन्हें वापस दी जाए। एक ओर सरकार कृषि को अपनी प्राथमिकताओं में बताती है और किसानों के लिए लुभावनी रियायतों की घोषणा करती है और दूसरी ओर परमीशन चार्ज के नाम पर लाखों रुपये किसानों से बटोरती है।

मैं इस संबंध में सरकार से मांग करता हूँ कि कृषि की सिंचाई हेतु अगर कोई किसान रेल ट्रैक के नीचे से पाइपलाईन ले जाना चाहता है तो उससे मामूली चार्ज वसूल करके परमीशन दी जाए।



**(xii) Need to issue clear-cut guidelines regarding Teacher Eligibility  
Test in respect of teachers recruited by States**

**श्री अर्जुन राम मेघवाल (बीकानेर):** शिक्षा का अधिकार (आरटीई) लागू करते समय क्या मानव संसाधन मंत्रालय ने सभी राज्यों को यह निर्देशित किया कि यदि पूर्व में भी किसी राज्य ने टीचर की भर्ती करते समय एक या दो पात्रता की परीक्षा ली है तो भी शिक्षा का अधिकार लागू होने के बाद टीचर ईलेजिबिलिटी टेस्ट लेना ही होगा। कुछ राज्य ऐसे हैं जहां बी.एड. से पहले पीटीईटी परीक्षा फिर बी.एड. परीक्षा फिर उन राज्यों की लोक सेवा आयोग के द्वारा भी परीक्षा ली जाती है, ऐसे में क्या टैट की परीक्षा का निर्देश क्या मानव संसाधन मंत्रालय ने जारी किया है कि राज्य चाहे अध्यापक की भर्ती के लिए कौसी भी परीक्षा लें, लेकिन भारत सरकार द्वारा जारी निर्देशों के तहत टैट की परीक्षा आवश्यक रूप से ली जाएगी। राज्यों में एक से आठवीं कक्षा तक की पढ़ाई दो स्तरों पर की जाती है। एक स्तर पर वो स्कूल आते हैं जो कक्षा 1 से 8 तक के स्कूल होते हैं, इन स्कूलों में टैट आवश्यक किया गया है। इसके अतिरिक्त दूसरे स्तर में कक्षा 6 से 12 तक के स्कूल होते हैं उसमें भी कक्षा 6 से 8 तक की पढ़ाई करवाई जाती है यहां भी थर्ड ग्रेड के टीचर बच्चों को पढ़ाते हैं, लेकिन यहां टैट आवश्यक नहीं की गई है, तो क्या मंत्रालय का ऐसी विसंगति की ओर भी कभी ध्यान गया है और यदि गया है तो मंत्रालय ने इस संबंध में राज्यों को क्या दिशा निर्देश जारी किये हैं। सभी राज्यों में सरकारी स्कूलों में पढ़ने वाले छात्रों के साथ-साथ प्राइवेट स्कूलों में भी छात्रों की संख्या दो गुनी, तीन गुनी या कहीं कहीं चार गुनी है। प्राइवेट स्कूल में पढ़ाने वाले अध्यापकों पर टैट किस तरह से लागू होगा यह समझ से परे है। आरटीई के नियम 23 (2) यद्यपि टैट में पांच साल तक की छूट के लिए प्रावधान किया हुआ है फिर भी केन्द्र सरकार के स्तर पर कितने राज्यों को छूट दी गई है इसकी जानकारी अभी तक नेट पर उपलब्ध नहीं है। टैट की परीक्षा का प्रावधान विसंगतियों से भरा हुआ है तथा राज्य सरकारें असमंजस की स्थिति में अध्यापकों की भर्ती नहीं कर पा रही है। अतः ऐसी स्थिति में मैं आपके माध्यम से भारत सरकार के मानव संसाधन विकास मंत्रालय से मांग करता हूँ कि जिन राज्यों में अध्यापकों की परीक्षा लेने की प्रक्रिया पहले से ही मौजूद है ऐसे में टैट की अनिवार्यता लागू करने के बारे में मंत्रालय टैट की बारे में स्थिति स्पष्ट करने की व्यवस्था करे।

**(xiii)Need to construct a ring road along Ganga and Yamuna  
rivers in Allahabad in Uttar Pradesh to ensure smooth  
traffic system in the city**

**श्री कपिल मुनि करवारिया (फूलपुर):** इलाहाबाद शहर में प्रतिवर्ष माघ मेला व प्रत्येक 6 वर्ष पर अर्द्धकुम्भ मेला एवं प्रत्येक 12 वर्ष पर महाकुम्भ मेले का आयोजन किया जाता है जिसमें देश विदेश से करोड़ों लोग पुण्य लाभ के साथ-साथ भारतीय आध्यात्म व दर्शन तथा संस्कृति की झलक देखने इलाहाबाद आते हैं । इलाहाबाद शहर तीन ओरसे गंगा व यमुना नदी से घिरा है जिसके कारण क्षेत्रफल कम व जनघनत्व अत्यधिक है । कुम्भ मेला के अवसर पर जनघनत्व अत्यधिक होने के कारण सुचारु परिवहन व्यवस्था की समस्या पूरे शहर में रहती है । इलाहाबाद शहर में नदी के किनारे-किनारे रिंग रोड बनाकर शहरवासियों एवं आने जाने वाले लोगों को सुचारु परिवहन व्यवस्था उपलब्ध कराई जा सकती है ।

सरकार से अनुरोध है कि जनहित को ध्यान में रखते हुए इलाहाबाद शहर में गंगा एवं यमुना नदी के किनारे-किनारे रिंग रोड निर्मित कराये जिससे इलाहाबाद शहर के लोगों को सुचारु परिवहन व्यवस्था का लाभ मिल सके ।

**(xiv)Need to provide stoppage of Chennai-Palani Express at Morappur and Bommidi stations in Tamil Nadu**

SHRI R. THAMARAISELVAN (DHARMAPURI): I would like to bring to the kind notice of the Hon'ble Railway Minister that in Railway Budget for 2013-14, many new trains were announced and one amongst them was Chennai-Palani Express ( Daily) via Jolarpettai, Salem, Karu and Namakkal.

One of the reasons for announcing this train for Palani from Chennai may be because of heavy rush of commuters bound for Palani from different parts of the State and from other States.

There is also heavy rush of pilgrims from Dharmapuri, Krishnagiri and Tiruvannamalai districts to Palani. Therefore, the proposed train will be more beneficial for the pilgrims from these three districts, if stop is provided for the train at Morappur and Bommidi Stations.

In view of the above, I urge upon the Hon'ble Railway Minister to provide stoppage of the Chennai-Palani train at Morappur and Bommidi Stations.

**(xv) Need to give adequate representation to judges belonging to SC/ST community in High Courts and Supreme Court**

SHRI A.K.S. VIJAYAN (NAGAPATTINAM): I would like to draw the kind attention of the Hon'ble Minister of Law and Justice about the negligible appointment of SC/ST Judges in High Courts and in the Supreme Court.

Inspite of requisite high qualifications and rich experience gained by a number of Advocates, the number of SC/ST Judges in various High Courts in the country is alarmingly very low. In the Supreme Court, there is no representation from the SCs/STs among the Supreme Court Judges.

The total number of High Court Judges in various High Courts is about 850. Out of them, only about 25 Judges belong to SC/STs, which roughly works out to about 3%. The strength of SC/ST Judges in the Supreme Court in percentage is 0%. The above statistics very clearly show that there has been perpetuation of social injustice against the above said marginalized community in the country. The Union Government has done nothing in providing adequate representation to SCs/STs in higher judiciary. Unless and until adequate representations are provided to SCs/STs in higher judiciary, it is not possible to fulfill the dreams of Dr. B.R. Ambedkar and the theory of socio-economic justice as mentioned in the preamble of the Constitution of India.

Keeping in view the above, I urge upon the Union Government to take effective measures to provide adequate representation of SC/ST Judges by appointing a minimum of 126 SC/ST Judges to the various High Courts in the country and to appoint at least 4 SC/ST Judges in the Supreme Court by issuing administrative order or enacting a suitable legislation in this regard, as the case may be.

**(xvi)Need to reconsider the construction of fly-over near  
Madhupatna police station, Cuttack**

SHRI BHARTRUHARI MAHTAB (CUTTACK): The National Highway No. 5 crosses the city of Cuttack of Odisha and is the main roadway connecting Chennai and Kolkata. It is the main thoroughfare between North and South in the eastern coast. As traffic is growing year after year dependence on road is increasing alarmingly and thereby putting pressure on the road network. As usual, the local traffic to the city of Cuttack has increased manifold and therefore there is an urgent need to construct fly-over on the NH-5 in the inter-sections of Cuttack City.

Now the National Highway No. 5 between Bhubaneswar and Cuttack is being widened to six-lanes and at certain places fly-overs are being constructed. But the flyover designed to be constructed near Madhupatna police Station needs reconsideration as it will serve little purpose because the flyover does not cover Cuttack- Paradeep rail line which passes over NH-5. If the flyover as designed near Madhupatna Police Station is allowed to be constructed then it will further jeopardize traffic flow to and fro in Cuttack city and it will perennially be a traffic hazard.

I would urge upon the Government to immediately intervene in the matter and reconsider to extend the fly-over near Madhupatna Police Station over the Paradeep train-line for smooth passage of traffic.

**(xvii) Need to pay the wages to the contract workers engaged by BSNL in Cuttack circle of Odisha in proportion to the number of days on which they were employed in a month and to categorise them as per their work experience and performance**

SHRI BIBHU PRASAD TARAI (JAGATSINGHPUR): I would like to state that Cuttack circle of BSNL under CGMT, Bhubaneswar in Odisha has appointed more than 400 contract and casual labourers under various sub-divisions in technical and non technical categories. It is reported that the contract and casual labourers engaged in telecom circles of BSNL in different regions of the country work for 26 days in a month and are paid for all the 26 days, whereas the contract and casual labourers of Cuttack circle of BSNL in Odisha, work for 26 days in a month but get wage for 18 or 20 days. This trend clearly show the exploitation of casual and contract labourers engaged in Cuttack circle of BSNL as well as violation of labour laws. It has been observed that, now a days, most of the contract workers are poor though well educated are working at par with the high skilled as well as semi-skilled permanent workers of the BSNL but they get a meagre amount of wage meant for unskilled workers. I would like to mention that the BSNL management had issued order in 2010 to provide minimum wage to its contract workers on the basis of performance which is yet to be met by the management authority of Cuttack circle of BSNL in Odisha. In view of this, I would like to suggest that the contract workers in the BSNL in Cuttack circle should be categorized into different work force like high skilled, skilled, semi-skilled and un-skilled along with respective pay structure in order to put forward the idea of equal pay for equal work. The contract workers who are engaged in BSNL for 18 or 20 years at a stretch and fulfill all the criteria of being regularized should be given attention by the management authority without delay.

In this connection, I urge upon the Ministry of Communications and Information Technology to ensure that the contract workers of Cuttack circle of BSNL in Odisha are paid for all the 26 days they work in a month and to initiate categorization of contract workers as per their work experience as well as performance.

**(xviii) Need to stop bauxite mining and other industrial projects  
polluting the biodiversity of Western Ghat region**

**श्री राजू शेट्टी (हातकंगले):** महाराष्ट्र का सहयाद्री पर्वत 'वर्ल्ड हेरिटेज साइट्स' में सम्मिलित है और उसी पश्चिमी घाट में आज हो रहे पर्यावरण के विनाश पर हमने तुरंत रोक नहीं लगायी तो इसका सबसे ज्यादा असर पुणे, सातारा, कोल्हापुर, सांगली और कोंकण के सिंदुदुर्ग, रत्नागिरी, रायकड, ढाणे आदि जिलों पर हो सकता है। समूचे भारत में हिमालय और पश्चिमी घाट पर्यावरण की दृष्टि से बहुत ही संवेदनशील प्रदेश हैं। हिमालय ने अपना रौद्र रूप दिखा दिया है।

पश्चिमी घाट में चल रहे प्रदूषण कारक प्रोजेक्ट के साथ-साथ सबसे ज्यादा गौर कानूनन बॉक्साइट का उत्खनन हो रहा है। बॉक्साइट निकालने का जो कानूनन परमिट लिया जाता है, उससे कई गुणा ज्यादा उत्खनन हो रहा है। मायनिंग लॉबी ने सरकार के सभी नार्म टुकरा दिये हैं। जिलाधिकारी, कोल्हापुर की अध्यक्षता में एक समिति भी गठित हुई है और इस समिति ने भी इस बारे में अपना विरोध जताया है। मैं भी खुद राज्य सरकार व केन्द्र सरकार से इस बारे में बार-बार शिकायत कर चुका हूँ, लेकिन दोनों सरकारें इस पर कोई कार्रवाई नहीं कर रही हैं। इससे पेड़ों की बेशुमार कटाई हो रही है। इस प्रदेश में भारी उद्योग और बड़े-बड़े वाहनों की वजह से यहाँ की भूमि फटने और बड़ी-बड़ी दरारें पड़ने की घटनाएँ बार-बार सामने आ रही हैं। दो साल पहले कोंकण रेल के उपर इसी इलाके में लैंड स्लायडिंग की वजह से बड़ी दुर्घटना हुई थी। यह हम भूल नहीं सकते। बढ़ता प्रदूषण, सीमेंट कॉंक्रीटकरण करण इनका वन्य प्राणियों पर भी बुरा असर हो रहा है। ये सब चीजें रोकने की नितांत आवश्यकता है, नहीं तो आने वाले समय में यह प्रदेश भी प्राकृतिक आपदा से नहीं बच पायेगा और इसकी पूरी जिम्मेदारी केन्द्र सरकार की होगी।।

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MR. DEPUTY-SPEAKER: Please go back to your seats.

... (Interruptions)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again at 3.00 p.m.

**14.03 hrs**

*The Lok Sabha then adjourned till Fifteen  
of the Clock.*

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**15.00 hrs**

*The Lok Sabha re-assembled at Fifteen of the Clock.*

*(Madam Speaker in the Chair)*

**NATIONAL FOOD SECURITY BILL, 2011- Withdrawn**

MADAM SPEAKER: Item No. 26A. Prof. K.V. Thomas.

... *(Interruptions)*

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Madam, I beg to move for leave to withdraw the Bill to provide for food and nutritional security in human life cycle approach, by ensuring access to adequate quantity of quality food at affordable prices to people to live a life with dignity and for matters connected therewith or incidental thereto..... *(Interruptions)*

**15.01 hrs**

*At this stage, Shri K. Narayan Rao and some other hon. Members came and stood on the floor near the Table.*

... *(Interruptions)*

MADAM SPEAKER: This is about withdrawal of the Bill. He is not introducing the Bill. Please sit down. He is withdrawing the Bill.

... *(Interruptions)*

MADAM SPEAKER: The question is:

“That leave be granted to withdraw the Bill to provide for food and nutritional security in human life cycle approach, by ensuring access to adequate quantity of quality food at affordable prices to people to live a life with dignity and for matters connected therewith or incidental thereto.”

*The motion was adopted.*

PROF. K.V. THOMAS: I withdraw the Bill.

... *(Interruptions)*

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**15.02 hrs.****NATIONAL FOOD SECURITY BILL, 2013\* - Introduced**

MADAM SPEAKER: Item No. 26B. Prof. K.V. Thomas.

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Madam, I beg to move for leave to introduce a Bill to provide for food and nutritional security in human life cycle approach, by ensuring access to adequate quantity of quality food at affordable prices to people to live a life with dignity and for matters connected therewith or incidental thereto..... (*Interruptions*).

MADAM SPEAKER: Motion moved:

“That leave be granted to introduce a Bill to provide for food and nutritional security in human life cycle approach, by ensuring access to adequate quantity of quality food at affordable prices to people to live a life with dignity and for matters connected therewith or incidental thereto.”

Dr. Thambiduraiji.

DR. M. THAMBIDURAI (KARUR): Madam, on behalf of my party AIADMK, I rise to oppose the Bill at the introduction stage itself. ... (*Interruptions*) AIADMK party is against this Food Security Bill, 2013 in its present form because it is against the federal set up enshrined in our Constitution. ... (*Interruptions*) It is against the principles of the Constitution. Also, they are interfering in the functioning of the State Governments. Their taking over this right is against the principle of federalism. Therefore, I oppose it at this stage. ... (*Interruptions*)

The Union Government has unilaterally and hastily promulgated this National Food Security Ordinance, 2013. Though the Bill claims to provide food security to all, unfortunately contrary to such a claim, there are several flaws in the

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\* Published in the Gazettee of India, Extraordinary, Part-II, Section-2, dated 07.08.2013.

Bill which have created serious apprehensions and actually raised the spectre of food insecurity for a State like Tamil Nadu. ... (*Interruptions*)

Under the able leadership of Hon. Chief Minister of Tamil Nadu, we are successfully implementing the Universal Public Distribution system and when this Bill comes into effect, it will affect our State Tamil Nadu. We have requested that a proviso be inserted in the relevant clause of the Food Security Bill to protect the existing level of allocation of food grains for Tamil Nadu. However, no such proviso is made. ... (*Interruptions*)

Madam, Section 3(2) of the Bill envisages that nationwide, 75 per cent of the rural population and 50 per cent of the urban population are to be covered as households eligible for allocation of subsidized food grains. This is totally arbitrary. How have they reached these figures of 75 per cent in rural areas and 50 per cent in urban areas? This is against the principle of social justice. Therefore, we oppose this. ... (*Interruptions*)

Secondly, as a consequence of this, the monthly allocation of food grains for Tamil Nadu would decline by nearly one lakh tonnes from the present level of 2.96 lakh tonnes. Already, the State Government of Tamil Nadu is providing Rs.5000 crore as subsidy for Universal Public Distribution System. Due to this Bill, another amount of Rs.3,000 crore has to be spent by the State. For that, we need protection. ✓

It is also stated that this Bill would assure the limited allocation of subsidized food grains only for a period of three years. What will happen after three years? How will the State Governments implement this? May I know whether the Central Government would come forward to give subsidy? They have not given that guarantee.

Section 8 of the Bill requires the State Governments to pay food security allowance when the food grains cannot be supplied. This provision does not answer the fundamental question of making adequate food grains available. If

there is no availability of food grains, what will the State Governments do at that time? How can they give?

Therefore, this Bill is not 'Food Security Bill', but this is actually 'Food Insecurity Bill'. So, we are opposing it.

Also, the design of food security for the country needs to be reconsidered; and the Bill in its present form must be replaced with a Bill which reflects our concerns adequately. The Government of India is duty-bound to protect the food security of the States like Tamil Nadu. Hence, the Bill should be introduced only after detailed consultations with the State Governments.

Moreover, the State Government of Tamil Nadu is giving Rs.5,000 crore as subsidy, which covers distribution of rice to all. There is no charge for that. The Supreme Court said that the food grains like rice and wheat are just lying in the go-downs and getting rotten, and they are eaten by the rats. So, on the basis of what the Supreme Court said, they have to distribute the food grains free to the people. Why are they charging? So, we are saying that the Government should give food – wheat and rice – for all without any charge. We are also requesting that this Bill must not be introduced now. They have to consult the State Governments and other stakeholders. So, we have raised this issue. This has to be considered first and then only, this Bill should be introduced.

So, I am opposing this.

SHRI T.R. BAALU (SRIPERUMBUDUR): The National Food Security Bill was just now introduced by the hon. Minister, Prof. K.V. Thomas. This has got a lot of issues to be settled. For that matter, the DMK Party will be submitting the amendments to Sections 3 (2), 9 and 10. The proposed Bill should not be detrimental to the off-take of a particular State. The States' powers should not be ridiculed and should not be reduced to the extent of making them municipalities.

This particular Bill which is going to be discussed here will have far-reaching implications on the States' interests. So, we are going to give amendments to Sections 3 (2), 9 and 10 of the Bill.

PROF. K.V. THOMAS: Madam, this Bill does not infringe on the rights of the States. It protects the Constitution.

Madam, when the discussion starts, all the points that have been raised now can be discussed here. More than that, we have sent this Bill to the Standing Committee and we have accepted many of the proposals of the Standing Committee. So, there is nothing against the federal system. This Bill will enable the people to get food as the right. This is the first time in the world, food is given as the right. This Bill will be discussed and then, it will be passed.....

*(Interruptions)*

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for food and nutritional security in human life cycle approach, by ensuring access to adequate quantity of quality food at affordable prices to people to live a life with dignity and for matters connected therewith or incidental thereto.”

*The motion was adopted.*

*... (Interruptions)*

PROF. K.V. THOMAS: I introduce\* the Bill.

*... (Interruptions)*



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\* Introduced with the recommendation of the President.

**15.10 hrs.**

**STATEMENT RE: NATIONAL FOOD SECURITY ORDINANCE, 2013\***  
THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS,  
FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on  
the Table an explanatory statement (Hindi and English versions) showing reasons  
for immediate legislation by promulgation of the National Food Security  
Ordinance, 2013 (No.7 of 2013).

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MADAM SPEAKER: The Leader of the Opposition wishes to speak. Kindly be  
brief because we have to go to the next Item.

... (*Interruptions*)

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\* Laid on the Table.

**श्रीमती सुषमा स्वराज (विदिशा):** अध्यक्ष महोदया, अभी-अभी खाद्य सुरक्षा विधेयक सदन में प्रस्तुत हुआ है। लेकिन मैं खाद्य सुरक्षा के साथ-साथ सीमा सुरक्षा की बात कर रही हूँ। फूड सिक्युरिटी जितनी जरूरी है, उससे ज्यादा जरूरी बॉर्डर सिक्युरिटी है। फूड सिक्युरिटी बिल हमने अभी प्रस्तुत किया है, वह पारित भी होगा। लेकिन मैं निवेदन करना चाहती हूँ कि आज प्रातःकाल आपकी अनुमति से मैंने इस विषय को इस सदन में उठाया था कि भारत के रक्षा मंत्री ने कल पाकिस्तानी सेना को भारतीय जवानों की हत्या के आरोप से दोषमुक्त करने का बयान दिया था। जबकि रक्षा मंत्रालय की तरफ से बाकायदा तौर पर एक टिप्पणी लिखित में देकर पाक सोलजर्स, पाक सैनिकों को इसके लिए अपराधी ठहराया गया और यह भी कहा गया कि पाक आर्मी इसके लिए दोषी है। लेकिन वह लाइन रक्षा मंत्री ने अपने भाषण में से काट दी और पाक सोलजर्स की जगह कहा कि कुछ लोग जो पाकिस्तानी सेना की वर्दी पहने हुए थे, वे आये। इससे बहुत भ्रम की स्थिति पैदा हुई है और यह बहुत गम्भीर विषय बन गया है। संसदीय कार्य मंत्री के माध्यम से यह बात हुई थी कि रक्षा मंत्री सदन में आएँ और स्थिति को स्पष्ट करें...(व्यवधान) हमने यह कहा था कि वह सत्य को स्वीकार करें और माफी मांगें। पाकिस्तान को खुश करने की कोशिश में हम यह नहीं कर सकते कि हम पाकिस्तानी सेना को बरी कर दें। पाकिस्तान कभी हमारे जवान का सिर काटकर ले जाता है, कभी पांच लोगों को मारकर चला जाता है और भारत के रक्षा मंत्री सदन में खड़े होकर बयान देते हैं कि पाकिस्तानी सेना इसके लिए दोषी नहीं है। इसलिए मैं चाहती हूँ कि आप निर्देश दें कि रक्षा मंत्री यहां आएँ और स्थिति को स्पष्ट करें।

**शहरी विकास मंत्री तथा संसदीय कार्य मंत्री (श्री कमल नाथ):** मैडम, रक्षा मंत्री जी ने आज राज्य सभा में बयान दिया है कि उनके पास जो जानकारी उस समय थी, जब उन्होंने राज्य सभा में कल साढ़े तीन बजे बयान दिया था, वह उसके अनुसार दिया है। आज आर्मी चीफ जम्मू गये हैं और जब वह लौटेंगे तो वह आर्मी चीफ की पूरी रिपोर्ट सुनेंगे और देखेंगे तथा उसके बाद अगर कोई आवश्यकता हुई तो वह हाउस में आकर अपना कोई बयान देंगे। ...(व्यवधान)

MADAM SPEAKER: The House shall now take up Item No.28. Shri Virender Kashyap.

... *(Interruptions)*

**श्रीमती सुषमा स्वराज :** अध्यक्ष जी, यह आपके अधिकार का मामला बन गया है, राज्य सभा में उन्होंने क्या कहा, यह यहां कैसे कह सकते हैं। जो बयान उन्होंने लोक सभा में दिया, मैं उसकी बात कर रही हूं। वह आकर लोक सभा में कहें, आप राज्य सभा के बयान की प्रतिक्रिया यहां कैसे कह सकते हैं, ये दोनों अलग सदन हैं।...(व्यवधान)

**श्री कमल नाथ :** क्योंकि आज रक्षा मंत्री नहीं हैं, मैं इनको जानकारी दे रहा था कि उनका ऐसा बयान हुआ है। ...(व्यवधान)

MADAM SPEAKER: Let us continue with Item No.28

**श्रीमती सुषमा स्वराज :** आप उन्हें कहिये कि वह लोक सभा में आकर बोलें। अध्यक्ष जी, आप उन्हें लोक सभा में बुलाइये। राज्य सभा में उन्होंने क्या कहा, यह हम थोड़े ही सुनेंगे।...(व्यवधान) वह लोक सभा में आएंगे।

**अध्यक्ष महोदया :** ठीक है, उन्होंने कह दिया। Let us continue with Item No.28

... *(Interruptions)*

**डॉ. संजय जायसवाल (पश्चिम चम्पारण):** मैडम, उन्होंने राज्य सभा में क्या कहा...(व्यवधान)

MADAM SPEAKER: Let us proceed with Item No.28. Shri Virender Kashyap.

... *(Interruptions)*

**श्रीमती सुषमा स्वराज :** उन्होंने राज्य सभा में क्या कहा, यह हम नहीं सुनेंगे।...(व्यवधान) आप उन्हें लोक सभा में बुलाइये।

**डॉ. संजय जायसवाल :** मैडम, उन्होंने क्या कहा, ठीक-ठीक बतायें?

**अध्यक्ष महोदया :** उन्होंने कहा है कि रक्षा मंत्री आयेंगे।

...(व्यवधान)

**अध्यक्ष महोदया :** रक्षा मंत्री आ जायेंगे। उन्होंने कहा है कि रक्षा मंत्री आयेंगे।

...(व्यवधान)

**डॉ. संजय जायसवाल :** मैडम, ठीक से बतायें कि वहां पाकिस्तान आर्मी थी या नहीं थी?...(व्यवधान) उसमें पाकिस्तान आर्मी इनवोल्व थी या नहीं थी?...(व्यवधान)



MADAM SPEAKER: Nothing will go on record.

*(Interruptions) ... \**

डॉ. संजय जायसवाल : पहले यह बतायें कि पाकिस्तानी आर्मी थी या नहीं थी?...(व्यवधान)

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\* Not recorded.

**15.14 hrs**

**CONSTITUTION (SCHEDULED CASTES) ORDERS (AMENDMENT)  
BILL, 2012—Contd..**

MADAM SPEAKER: Let us continue with Item No.28

SHRI VIRENDER KASHYAP (SHIMLA): Madam, I wish to speak but let the House be in order.... (*Interruptions*)

...

अध्यक्ष महोदया : माननीय सदस्य को बोलने दीजिए।

... (व्यवधान)

अध्यक्ष महोदया : उनको बोलने दीजिए।

 व्यवधान)

अध्यक्ष महोदया : वे कह रहे हैं कि उनको बुलाएंगे।

... (व्यवधान)

अध्यक्ष महोदया : ये क्या कर रहे हैं?

... (व्यवधान)

अध्यक्ष महोदया : वीरेंद्र जी, आपको बोलना है न, बोलिए।

... (*Interruptions*)

SHRI VIRENDER KASHYAP : Madam, let the House be in order, then I will speak... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet tomorrow, the 8<sup>th</sup> of August, 2013 at 11.00 a.m.

**15.16 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock  
on Thursday, August 8, 2013/Sravana 17, 1935 (Saka).*



